

# LOK SABHA DEBATES

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## LOK SABHA

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*Tuesday, January 29, 1985/Magha 9, 1906 (Saka)*  
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*The Lok Sabha met at Eleven of the Clock.*

[MR. SPEAKER *in the Chair*]

WELCOME TO H.E. LIC. MIGUEL  
GONZALEZ AVELAR, PRESIDENT  
OF THE GREAT COMMISSION OF  
THE UNION, MEXICO

[*English*]

MR. SPEAKER : Hon. Members, at the  
outset, I have to make an announcement.

On my own and on behalf of the hon.  
Members of the House, I have great pleas-  
ure in welcoming His Excellency Lic.  
Miguel Gonzalez Avelar, President of the  
Great Commission of the Union, Mexico.  
He is accompanied by a staff member of  
Mexican Embassy. They are now seated  
in the Special Box. We wish him a very  
happy and fruitful stay in our country.  
Through him we convey our greetings and  
best wishes to the Parliament, Government  
and the friendly people of Mexico.

11.01 hrs.

## OBITUARY REFERENCES

[*English*]

MR. SPEAKER : I have also to inform  
the House of the sad demise of Shri K.T.

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Kosalram, a sitting Member and a former  
Member, namely, Shri Bholaram Paradhi.

Shri K.T. Kosalram was a sitting Member  
of Lok Sabha. He was elected from  
Tiruchendur Parliamentary Constituency of  
Tamil Nadu. He was also a Member of the  
Sixth and Seventh Lok Sabha during  
1977-84 from the same constituency.  
Earlier he was a Member of the then com-  
posite Madras State Legislative Assembly  
during 1946-56 and Tamil Nadu Legislative  
Council during 1957-62. He was a Member  
of Tamil Nadu Legislative Assembly during  
1962-67.

A veteran freedom fighter, he actively  
participated in the freedom movement from  
an early age and was imprisoned for several  
years.

A well-known social worker, he tirelessly  
worked for the uplift of Harijans and  
working class people. He organised the  
first Rehabilitation Centre for Sri Lanka  
Repatriates at Nazareth in 1954.

An agriculturist and an active small scale  
industrialist he took special interest in the  
establishment of small industries in rural  
areas and was especially committed to  
scientific development and rural develop-  
ment.

A widely travelled person, an educationist  
and a journalist, he was Editor of two  
Tamil newspapers.

Last year, he happened to be with me in  
Seoul as a Member of my delegation ; and  
his death was so sudden that all of us feel  
his absence and it is such a shock to us.

PROF N.G. RANGA (Guntur) : He was  
here last Friday.

MR. SPEAKER : Yes, only the other day, he was speaking here on the floor of the House, hale and hearty and energetic. He was such an amiable person and I enjoyed his company and his wit so much that I just felt lost when I heard about his sudden death.

Shri K.T. Kosalram passed away suddenly on 27th January, 1985 at New Delhi at the age of 69 years.

Shri Bholaram Paradhi was a Member of the Third Lok Sabha during 1962-67 representing Balaghat constituency of Madhya Pradesh.

An agriculturist by profession, Shri Paradhi was active in public life all throughout the period 1922—51.

A well-known social worker, he was associated with several social organisations besides being President of Nyaya Panchayat, Lalvari and member of Balaghat district Council for 15 years.

Shri Bholaram Paradhi passed away on 23rd January, 1985 at the age of 87 years at Balaghat.

We deeply mourn the loss of these friends. I am sure the House would join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

*(The Members then stood in silence for a short while).*

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PROF. MADHU DANDAVATE (Raipur) : Mr. Speaker, Sir, before you take up the next item, I wish to make a submission that this House had passed in 1971 the Prevention of Insult to National Honour Act.....

MR. SPEAKER : I have to find out. I do not know whether this is what it is. I shall find out.

PROF. MADHU DANDAVATE : Let me make my submission for a minute ; you can reject it.

PROF. K.K. TEWARY (Buxar) : Sir, this House should not encourage this trend.

MR. SPEAKER : There is no question of encouragement. I will find out, if there is anything.

PROF. MADHU DANDAVATE : There is no question hour today. You do not know, you have forgotten. We are straight-way beginning with the business. But, Sir, I do not want to take advantage of his ignorance.

MR. SPEAKER : He is so engrossed with Parliamentary work that he just forget it.

PROF. MADHU DANDAVATE : I have done my homework all right. Sir, just only one submission. There is the Prevention of Insults to National Honour Act, 1971.

In front of a National Rayon Corporation in Kalyan, crowds had assembled on the Republic Day, for Flag Celebration. They were fired upon...

*(Interruptions)*

MR. SPEAKER : I will find out Professor... One thing, it is a State subject. But I will find out.

PROF. MADHU DANDAVATE : Sir, there cannot be a worse insult to the National Flag...

*(Interruptions)*

MR. SPEAKER : I will find out.

PROF. MADHU DANDAVATE : I am satisfied with it. Kindly instruct the Home Minister to enquire into the matter.....  
*(Interruptions)* An Inquiry Committee should be appointed.

MR. SPEAKER : I will find out. I said that. I do not know anything. I will ask the Home Minister.

SHRI AMAL DATTA (Diamond Harbour) : Sir, you had promised that we would get a chance to discuss the espionage matter.

MR. SPEAKER : We have already decided. So do not worry about it.

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11.06 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Cantonment Act, 1924

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI JANARDHANA POOJARY) : on behalf of Shri P.V. Narsimha Rao, I beg to lay on the Table—A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 281 of the Cantonments Act, 1924 :—

- (1) The Cantonment Fund Servants (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. SRO 284 in Gazette of India dated the 29th October, 1983 together with Corrigenda thereto published in Notification Nos. SRO 11 dated the 7th January, 1984 and SRO 126 dated the 2nd June, 1984 together with an explanatory memorandum.
- (2) SRO 24 (E) published in Gazette of India dated the 28th February, 1984 specifying powers and duties of an Executive Officer which a Cantonment can authorise to any of its members or officers to exercise or perform in the absence of the Executive Officer, together with an explanatory memorandum.

[Placed in Library. See No. LT-301/85].

Ninety-fifth Report of Law Commission on Constitutional Division within the Supreme Court—A proposal for Hundred and Fifth Report of Law Commission on Quality Control and Inspection of Consumer Goods, Central Wakf Council (Amendment) Rules 1984, Annual Report and Review on the working of Central Wakf Council for 1983-84.

THE MINISTER OF LAW AND JUSTICE (SHRI A. K. SEN) : I beg to lay on the Table—

- (1) A copy of the Ninety-Fifth Report (Hindi and English versions) of Law Commission on Constitutional Division within the Supreme Court—A Proposal for.

[Placed in Library. See No. LT-302/85].

- (2) A copy of the Hundred and Fifth Report (Hindi and English versions) of Law Commission on Quality Control and Inspection of Consumer Goods.

[Placed in Library. See No. LT-303/85].

- (3) A copy of the Central Wakf Council (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. GSR 1264 in Gazette of India dated the 22nd December, 1984, under sub-section (3) of section 8D of the Wakf Act, 1954.

[Placed in Library. See No. LT-304/85].

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Wakf Council for the year 1983-84.

[Placed in Library. See No. LT-305/85].